## Registration of Ram Janam Bhoomi Nyas under foreign contribution (Regulation Act

3322. SHRI KAILASH NARAIN SARANG: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Ram Janma Bhoomi Nyas had applied for registration under the Foreign, Contribution (Regulation Act 1976, if so, when;

(b) whether permission for registration has been granted; if so, when; and

(c) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes. Sir, on-1-9-89.

(b) No, Sir.

183

(c) The proposed site of construction of Ram Mandir, being in dispute and the matter being sub judice, it was considered that .grant of permission would not be appropriate.

## National Highways Trust to monitor use of funds for National Highway

3323. SHRI MENTAY PADMANA BHAM: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that most of the State Governments are diverting funds ear-marked for the development and maintenance of National Highways;

(b) if so, the names of such errant States;

(c) whether there is a proposal to form a National Highway Trust; and

(d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNIKRI-SHNAN) (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

to Questions

3324. श्री राम नरेश याववः क्या गृह मंत्री यह बत ने की खुपा करेंगे कि जनवरी, 1990 से जलाई, 1990 फेबीच श्री लंको क्यवरा ग्रीर फिजी से भारत ग्राये शरणाधियों की जलन-जलन संख्या और उनको ब्यौरा क्या हे और इन मरनावियों की सुरता तथा पुनर्वास के लिए सरक**्र** द्वारा ग्रंथ तक क्या कदम उठाये. गये ā?

गृह मंत्रालय में राज्य मंत्री (श्री सुबोध कान्त सहाय): जनवरी, 1990 से जुलाई, 1990 तक श्रीलंका से 50, 701 भरणार्थी भारत में झ ये। जिन गर-णायियों ने सरकार से कहा उन्हें तमिल-न हु ग्रीर उड़ीसा में स्थाधी णिविरों और अस्थाई गरगावीं हों/र हत केन्द्रों में रखा, गया है। भिविरों में इन परणाधियों को नकद, भोजन कपडा, मारण, चिकित्सा सहायता इत्य दि उसी राहत सुविधायें वीजः रही हैं। क्योंकि श्रीलंकः से । म्राए मरणायी भारतीय नागरिक नहीं हैं और कुछ समय बाद उन्हें श्रीलंका व पिस भेजां के जाना अपे कित है इसलिए भारत में उनके पुनर्वास के लिए उपाय करनः अपेक्षित नहें । जनवरी, 1990 जुलाई, 1990 के वीच वयुवा से कोई शरणार्थी भारत दिनहे हें जाय । जनवरी, 1990 से जुलाई, 1990 की अवधि के मध्य फिजी के राष्ट्रिकों से "गरणार्थी/ प्रवासी दिजी" देने के लिए कोई अ वेदन पत प्राप्त नहीं हुआ है।

Exemption of Telecommunication Department from the Purview of the consumer protection Act

3325. DR. ABRAR AHMED KHAN: KUMARI SAYEEDA KHA TUN: SHRIMATI SATYA BAHIN:

Will the Minister of COMMUNICA, TIONS be pleased to state:

(a) whether Government are considering to exempt the Telecommunication